

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 20/TT/2020

Subject : Truing up of transmission tariff of 2014-19 period and determination of tariff of 2019-24 period of four assets under “Line Bays and Reactor Provisions at Powergrid Sub-stations associated with System Strengthening common for Western Region and Northern Region” in Western Region.

Date of Hearing : 26.2.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited & 16 others

Parties present : Shri S. S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit K. Jain, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset 1: 765 kV Line Bay and 240 MVAR Switchable Line Reactor at Jabalpur Pooling Sub-station for 765 kV S/C Jabalpur-Bina ckt.-III (IPTC); Asset 2: 765 kV Line Bay and 240 MVAR Line Reactor (Non-switchable) at Bina Sub-station for 765 kV S/C Jabalpur-Bina ckt.-III (IPTC); Asset 3: 765 kV Line Bay and 240 MVAR Line Reactor at Jabalpur PS and 765 kV Line Bay and 330 MVAR Switchable Line Reactor at Dharamjaygarh Sub-station for ckt.-3 of 765 kV D/C (ckt. 3 & 4) Dharamjaygarh-Jabalpur PS Transmission line (IPTC); Asset 4: 765 kV Line Bay and 240 MVAR Line Reactor at Jabalpur PS and 765 kV Line Bay and 330 MVAR Switchable Line Reactor at Dharamjaygarh Sub-station for ckt. 4 of 765 kV D/C (ckt. 3 & 4) Dharamjaygarh-Jabalpur PS Transmission line (IPTC) under “Line Bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening common for Western Region and Northern Region in Western Region.



2. The representative of the Petitioner submitted that the subject assets were put into commercial operation during 2014-19 period and the final tariff of the aforesaid assets was determined vide order dated 27.5.2016 in Petition No. 261/TT/2016. He submitted that Assets 1 and 2 were executed before the COD of the associated IPTC transmission lines while Assets 3 and 4 were executed matching with associated IPTC transmission lines. As per RCE there is no cost over-run. The Petitioner has furnished the asset-wise details of additional capitalization for 2014-19 period. He submitted that the Commission in order dated 27.5.2016 held that the tariff for the period of mismatch i.e. from the COD of Assets 1 and 2 till the execution of 765 kV S/C Jabalpur-Bina TCB line, i.e. from 5.10.2014 to 1.7.2015 in respect of Asset 1 and from 13.11.2014 to 1.7.2015 of Asset 2 shall be billed to LTTC customers. He submitted that MB Power filed Petition No.232/MP/2018 and Review Petition No.35/RP/2018 against the Commission's order dated 27.5.2016 in Petition No. 261/TT/2016, which was disposed of with a direction to reopen Petition No.261/TT/2015.

3. The Commission observed that Petition No.261/TT/2015 is listed in March, 2020 and that the instant petition will be disposed after the issue of sharing of transmission charges is decided in Petition No.261/TT/2015.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.3.2020 with an advance copy to the Respondents:-

- (a) Form-13 for Plant and Machinery cost as on cut-off date in line with Regulation 13 of 2014 Tariff Regulations and Forms-3, 4, 5A and 5B for 2014-19 period.
- (b) Assessment orders for 2014-15 and 2015-16.

5. The Commission directed the Respondents to file their reply by 16.3.2020 and the Petitioner to file rejoinder to the reply of the respondents, if any, by 24.3.2020 with advance copy to the Respondents.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Dy. Chief (Law)

